

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2845
ANSWERED ON 28.03.2022

MINING IN GOA

2845. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of MINES be pleased to state:

- (a) the status of mining excavation/mining from dumps in Goa;
- (b) the status of the mining related cases filed in Supreme Court of India regarding mining in Goa;
- (c) the details of the Goa Mineral Development Corporation Act and rules made therefrom;
- (d) the details of the Goa Mining Dump Policy/Ordinance and rules made therefrom;
- (e) the details of the e-auctioning of ore from 2016 till date with details of bids won, quantum of ore auctioned and revenue earned by the State Government of Goa; and
- (f) the details of utilisation of the money spent which was earned from mining auction?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

- (a): As per the information provided by the State Government of Goa, the State Government has not given permission for excavation / mining from dumps.
- (b): As per the information provided by the State Government of Goa, the information regarding the status of the mining related cases filed in Supreme Court of India regarding mining in Goa is placed at **Annexure I**.
- (c): The Goa Mineral Development Corporation Act, 2021 has been notified on 15.09.2021 and is available in the public domain.
- (d): The “Dump Handling Policy” is incorporated in the Goa Mineral Policy, 2013 which was notified on 28.09.2013 and is available in the public domain.
- (e): As per the information provided by the State Government of Goa, 9.69 million tons of iron ore was e-auctioned from 2016 till date out of which 8.85 million tons was won / bid by bidders. Rs. 545.37 crores was earned by the State Government of Goa by auctioning of the said ore from 2016 till date.
- (f): As per the information provided by the State Government of Goa, amount earned is kept in Fixed Deposits / Saving Accounts as per directions of Hon’ble Supreme Court of India and is being utilized towards disbursement of extraction cost / MSTC charges.

Status of the mining related cases filed in Supreme Court of India regarding mining in Goa

Details of Cases Pending in Hon'ble Supreme Court of India					
S No	Case Type	Case No	Name Of The Petitioner	Details of The Respondent	Case Status
1	WP (Crl)	66/2010; 76/2012	V. Anjaneya Antonio D Gauncar	State of Karnataka The State of Goa	Pending
2	-	Diary No.24631/2018	Goa Paryavaran Savarakshan Sangharsh Samittee	M/s Damodar Mamgalji & Others, Director of Mines Respondent No.26	Pending
3	-	Diary No.10524/2018	Goa Paryavaran Savarakshan Sangharsh Samittee	M/s Nathurmal, through its properitor Mr. Harish Melwani & Others, Chief Secretary Respondent No.4	Pending
4	Civil Appeal	1414 to 1453/1998	M/s. Dempo Mining Corp. (Now Known As Sesa Mining Co. Ltd.	Union of India & Ors.	Pending
5	Civil Appeal	1419/1998	M/s. Sesa Goa Ltd.	Union of India & Ors.	Pending
6	Civil Appeal	2232/2008	Ferromat Concertrates	State of Goa	Pending
7	Civil Appeal	2011/2008	Nishikant Sukerkar	Govt. of India through Secretary, Ministry of Mines	Pending
8	IA	IA/2020	Goa Foundation	Union of India & Ors. (Goa Mine Workers Union)	Pending
9	SLP (Civil)	15149/2020	Pramod Timblo (Since Deceased), through his Legal Representative	State of Goa & Another	Pending
10	SLP (Civil)	15038/2020	Soc. Timblo Irmaos Ltda.	State of Goa & Another	Pending
11	WP	No.435/2012	Goa Foundation	Union of India & Others (Application For Handling Of Dumps)	Pending